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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

D.A. NO. 1632/1996

New Delhi this the 6th day of August, 1996.

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Visheshwar Das,
105/1577 Krishi Kunj,
New Delhi - 110012.

... Applicant

(By Shri S. L. Hans, Advocate)

-Versus-

1. Union of India through
Secretary, Ministry of
Agriculture, Krishi Bhawan,
New Delhi.
2. Indian Council of Agricultural
Research through its Director
General, Krishi Bhawan,
New Delhi.
3. Indian Agricultural Research
Institute through its Director,
Pusa, New Delhi.
4. Joint Director (Administration),
Indian Agricultural Research
Institute, Pusa,
New Delhi.
5. Vijay Kumar S/O Kapil Dev
6. Anwar Ali S/O Mohd. Gulam Rasool
7. Mahinder Rai S/O Sudama Rai
8. Basant Kakkar S/O Pyare Kakkar
(No.5 to 8 working as
temporary workers with the
Genetics Deptt., I.A.R.I.,
Pusa, New Delhi)

... Respondents

ORDER (ORAL)

Shri Justice A. P. Ravani -

The applicant is a casual labourer. He prays
that he should have been given temporary status when
office order dated January 3, 1995 (Annexure A-1) was
issued. Since his name does not appear in the aforesaid

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order, he has filed this O.A. praying that the respondents be directed to grant him temporary status and he be granted consequential benefits consequent to the aforesaid direction as if his name was included in the order dated January 3, 1995 at the appropriate place. The learned counsel for the applicant has also drawn our attention to the averment made in para 6.1 of the application wherein it is stated that the applicant has made representation but the same has not been decided. Our attention has also been drawn to pages 33 and 34 of the O.A. which are two different representations made to respondent No.4. In our opinion, since the representations have so far not been decided it would not be proper to entertain the application at this stage. ^{given} it would meet the ends of justice if the application is disposed of with the following directions at this stage :-

(1) The applicant is directed to file four copies of the application in the Registry of the Tribunal latest by August 9, 1996.

(2) Registry shall send a copy of this order to the respondents along with copy of the O.A.

(3) Respondent No.4, i.e., Joint Director (Administration) Indian Agricultural Research Institute, Pusa, New Delhi, is directed to consider this application itself as representation made to him and consider and decide the same latest by October 14, 1996.

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(4) The decision that will be taken by the respondent No.4 as indicated hereinabove shall be communicated to the applicant by registered A/D post and also by ordinary post under certificate of posting immediately

within three days from the date of decision. In case, the applicant feels aggrieved by the said decision, it will be open to him to challenge the legality & validity of the same before appropriate forum.

2. Subject to the aforesaid observations and

directions, the O.A. stands disposed of.

R. K. Ahoja

(R. K. Ahoja)
Member (A)

A. P. Ravani
(A. P. Ravani)
Chairman

/as/